

ĐITEM NO.10  
(PART-HEARD)

COURT NO.2

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4654/2005

(From the judgement and order dated 21/04/2004 in CRLRC No.  
620/2003 of The HIGH COURT OF MADRAS)

POONGADI AND ANR.

Petitioner(s)

VERSUS

THANGAVEL

Respondent(s)

(With appln(s) for c/delay in filing SLP and c/delay in refiling  
SLP and service of dasti notice through the court of judicial  
Magistrate No.1- Gobichettipalayam and office report)  
(for final disposal)

Date: 15/02/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. R. Nedumaran,Adv.

For Respondent(s) Mr. V.Kanagaraj, Sr. Adv.  
Mr. S. Thananjayan,Adv.  
Ms. Promila Thananjayan, Adv.  
Ms. Vanita Giri, Adv.

UPON hearing counsel the Court made the following  
O R D E R

It is submitted on behalf of both the  
parties that the affidavits which were required to  
be filed are not yet ready. Let this matter be  
adjourned for four weeks to comply with the order  
dated 16th November, 2010.

(Sheetal Dhingra)  
Court Master

(Juginder Kaur)  
Court Master